CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 470/TT/2026

Subject	:	Petition for determination of transmission tariff for the 2024-29 tariff period for Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM 16 capacity through installation of 5 Nos. STM -16, 5 MSP at Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra under "Upgradation of STM-4 communication link of Dehgam, Rachodpur, Santhalpur repeater, Bachau, CGPL Mundra to STM 16 capacity project" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 477/TT/2026

Subject	:	Petition for determination of tariff for the 2024-29 tariff period for 400 kV Itarsi – Khandwa - Dhule Link (400.67 kms) along with matching amplifiers in existing SDH (STM-16) MSP-5 directions communication equipment at Itarsi and Khandwa, Repeater station at Jalgaon (MH) and SDH (STM-16) MSP-5 at Dhule under "OPGW Installation on Itarsi-Dhule Transmission Line".
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 114/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024 29 tariff period for assets under the "Transmission System for the Evacuation of Power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E" in the Northern Region.
Petitioner	:	POWERGRID Bikaner Transmission System Limited (PBTSL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 663/TT/2025

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for assets under the "Transmission system for evacuation of Power from the Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex) - Part-E" in the Northern Region.
Petitioner	:	POWERGRID Bikaner Transmission System Limited (PBTSL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 262/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for Replacement of 420 kV, 63 MVAr Bus Reactor with 420 kV, 125 MVAr Bus Reactor at Jabalpur (POWERGRID) S/S under the "Replacement of 63 MVAr Bus Reactor with 125 MVAr Bus Reactor at 400kV level of Jabalpur S/S of POWERGRID" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others.

Petition No. 165/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for the asset under "Eastern Region Expansion Scheme - XXXV (ERES -XXXV)" in the Eastern Region".
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Bihar State Power Holding Company Limited (BSPHCL) and 5 Others.

Petition No. 80/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 1x1500 MVA, 765/400 kV, ICT -4 along with associated bays at Bikaner PG under "Transmission System for Evacuation of Power from Rajasthan REZ Ph - IV (Part -1) (Bikaner Complex) - Part -E" in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Uttar Pradesh Power Corporation Limited (UPPCL) and 15 Others.

Petition No. 47/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 2024-29 tariff period for assets under the "Eastern Region Expansion Scheme - XXVII (ERES-XXVII)" in the Eastern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Bihar State Power Holding Company Limited (BSPHCL) and 5 Others.

Petition No. 469/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for the 1x1500 MVA, 765/400 kV ICT (3rd) at the Pune (GIS) Sub-station along with associated bays under "Western Region Expansion Scheme-XXXI" in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Petition No. 443/TT/2026

Subject	:	Petition for the determination of the transmission tariff for the 2024-29 tariff period for asset under "Western Region Expansion Scheme-XXV." in the Western Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) and 6 Others.
Date of Hearing	:	**13.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Bhargavi Kannan, Advocate, BRPL and BYPL Ms. Kavya Sarin, Advocate, BRPL and BYPL Shri Vidhan Vyas, Advocate, GoS Shri Zafrul Hasan, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Arjun Malhotra, PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. At the outset, the representatives of the Petitioner submitted that the Petitioner has filed its compliance affidavits, furnishing the additional information/ clarification sought vide the previous Record of Proceedings and the Technical Validation letters. Accordingly, the Petitioner's representative requested that the matters be reserved for orders.

3. In Petition No. 114/TT/2026, the learned counsel for Respondent Nos. 9 and 10 (BYPL and BRPL) sought a week's time to file their reply in this matter.

4. After hearing the parties, the Commission directed as under:

i) The Respondent(s) to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter;

ii) **In Petition No. 165/TT/2026**, CTUIL is directed to submit the following information, on an affidavit, within two weeks:

- The date of commencement of Connectivity under the GNA Regulations, 2022;

- Whether the Scheduled Commercial Operation Date (SCOD) of the transmission assets covered under the instant transmission Petition has been revised by CTUIL? If so, the Petitioner shall furnish the revised SCOD along with the relevant approval/ communication issued by CTUIL;

- The following details in the prescribed format, duly supported by the relevant documents:

Sl. No.	Particulars	Submissions by CTUIL
1.	Date of application for Connectivity	
2.	Quantum of Connectivity Granted	
3.	Start Date of Connectivity	
4.	SCOD of project as per application	
5.	Date of Final Grant of Connectivity	
6.	Capacity Commissioned (in MW), if any	
7.	Date of effectiveness of Connectivity / GNA	

Note: *All the above statements/ details shall be duly supported by the relevant documents.*

- Confirm whether there is any mismatch between the generation system and the transmission system? If so, furnish the details thereof.

iii) **In Petition No. 80/TT/2026,** CTUIL is directed to submit the following information, on an affidavit, within two weeks:

- Reasons for the delay in amending the scope of the CTUIL Office Memorandum dated 15.11.2022.

5. The Petitioner is directed to furnish the following information, on an affidavit, within two weeks, with an advance copy to the Respondent(s), in the following matters:

Petition No. 477/TT/2026

a) Reconciliation of the cost of plant and machinery as mentioned in the main Petition, the Auditor's Certificate and Form 13.

Petition No. 165/TT/2026

a) Activity-wise justification for the time overrun as per the format mentioned below:

Asset									
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

b) Customised Rainfall Information System Report issued by the Meteorological Department, with respect to the delay due to rainfall;

c) Reconciliation of the cost of plant and machinery as mentioned in the main Petition, the Auditor's Certificate and Form 13.

Petition No. 80/TT/2026

a) Loan sheets in Excel format for both the tariff periods.;

Petition No. 47/TT/2026

a) Revised Notional IDC calculation for Asset-1 in Excel format;

b) Cash IDC statement for Asset-2 in Excel format.

6. Subject to the above, the Commission reserves these matters for order.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)